

उसके बचने 67 अप महमदाबाद-मेहसाना सवारी गाड़ी को वहाँ ठहराने का एक सुझाव प्राप्त हुआ है। 141 अप गाड़ी को वहाँ ठहराना बन्द करने के बारे में मंडल रेल उपयोगकर्ता परामर्श समिति, समय-सारणी समिति और सिविल प्राधिकारियों के विचार जानने के बाद 67 अप को पिलुदा में ठहराने के बारे में निर्णय लिया जायेगा।

Allotment of Delhi Main Railway Station Bookstalls

2813. SHRI RAMAVATAR SHASTRI: Will the Minister of RAILWAYS be pleased to state.

(a) whether it is a fact that A. H. Wheeler & Co. are having Bookstall contracts for platform Nos. 1 to 19 on Delhi Main Railway Station;

(b) whether there is a move to give further contracts for three new platforms to the same Company; and

(c) if so, the details and steps taken for not giving contract to Wheeler & Co.?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) Yes.

(b) No.

(c) Does not arise.

'Slavery in Disguise'

2814. SHRI S. M. KRISHNA: Will the Minister of LABOUR be pleased to state:

(a) whether Government's attention has been drawn to the Editorial captioned 'Slavery in disguise' appearing in the 'Indian Express', New Delhi dated the 5th June, 1980;

(b) if so, the reaction of Government thereto; and

(c) the steps which Government propose to take to set matters right?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) to (c). This editorial is a sequel to the news-items which

were published in the newspapers recently, alleging non-provision of adequate facilities to the labourers working in the Stone Quarries located in Mehrauli, New Delhi and also the prevalence of the bonded labour system in those Quarries. According to the available information, the labourers working in these Stone Quarries are self-employed groups and do not qualify either as "contract labourers" or "bonded labourers". The matter is, however, under investigation.

Detection of Spurious Drugs

2815. SHRI B. R. NAHATA: Will the Minister of HEALTH be pleased to state:

(a) how many cases of spurious drugs detected during the last three years State-wise; and

(b) what steps and actions have been taken for penalising and preventing manufacture and supply of spurious drugs?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): (a) The information is being collected and will be laid on the Table of the Sabha.

(b) The measure that have been taken by Government to combat the manufacture and sale of spurious drugs are detailed below:—

(i) In 1964, the Drugs and Cosmetics Act was amended to increase the penalty for manufacture and sale of spurious drugs from three years to 10 years and with fine. The courts were requested to record in writing special reason if they wished to impose a sentence of imprisonment of less than one year.

(ii) A new section was added in 1964 requiring every dealer or an agent of a manufacturer